

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

(MP) CP(IB) 24 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH AT
AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.03.2021**

Name of the Company: Small Industries Developments Bank of
India
V/s
Taj Steel & Woods Industries Pvt Ltd.

Section 7 IBC of 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Ms. Rashmi Jain, advocate, appeared on behalf of advocates, Mr. Nipun Singhvi and Mr. Vishal Dave for the Petitioner filed a pursis to withdraw the instant petition.

The permission is granted.

Accordingly, **CP(IB) No. 24/2020** is dismissed as withdrawn.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**
Dated this the 25th day of March, 2021

Manorama
**MANORAMA KUMARI
MEMBER JUDICIAL**